

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 204/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.4.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021 - Integrated Tax (Rate) and Notification No. 8/2021 - Central Tax (Rate) dated 30.9.2021 and the Order dated 19.4.2021 passed by the Supreme Court in WP(C) No. 838 of 2019 pursuant to this Commission's Order dated 8.3.2023 in Petition No. 245/AT/2022.
- Petitioners : AMP Energy Green Private Limited and Anr.
- Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.
- Date of Hearing : **25.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Sujit Ghosh, Senior Advocate, AMP Energy
Shri Mannat Waraich, Advocate, AMP Energy
Shri Mridul Gupta, Advocate, AMP Energy
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Respondent, SECI, prayed for an adjournment. Learned senior counsel for the Petitioners, however, pointed out that the Change in Law claims made by the Petitioners are squarely covered by the earlier Orders(s) of the Commission, and since the Petitioners have already incurred the additional expenditure owing to these Change in Law events, the matter may be listed at the earliest.

2. Considering the request of learned counsel for the Respondent, SECI, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **6.5.2025**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**